

# ACT No. I OF 1900.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.  
(Received the assent of the Governor General on the 19th  
January, 1900.)

An Act to amend the Indian Articles of War.

V of 1869. WHEREAS it is expedient to amend the Indian Articles of War; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Articles of War Amendment Act, 1900; and

Short title and commencement.

(2) It shall come into force at once.

V of 1869. 2. For sub-article (2) of article 4 of the said Indian Articles of War, the following sub-articles shall be substituted, namely:—

Substitution of new sub-articles for sub-article (2) of article 4, Act V, 1869.

“(2) Unattested recruits who, in the opinion of their Commanding Officer, are not likely to make good soldiers, and persons attested under these Articles who are serving in a cavalry corps and who have, in the opinion of their Commanding Officer, failed to become good riders, shall be liable to discharge from the service by order of the Commanding Officer of the corps or department to which they may belong:

“Provided that, in the case of persons attested under these Articles, this liability shall cease on the completion of their third year of service.

“(3) Every person so dismissed or discharged shall forfeit all claim to pension.”